

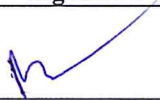

NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH

PRESENT: HON'BLE SHRI RAJESWARA RAO VITTANALA – MEMBER (JUDICIAL)
HON'BLE SHRI RAVIKUMAR DURAISAMY -- MEMBER (TECHNICAL)


ATTENDANCE-CUM-ORDER SHEET OF THE HEARING HELD ON 18.10.2017 AT 10.30 AM

TRANSFER PETITION NO.	
COMPANY PETITION/APPLICATION NO.	CP (IB)/191/7/HDB/2017
NAME OF THE COMPANY	ASR Engineering & Projects Limited
NAME OF THE PETITIONER(S)	Central Bank of India
NAME OF THE RESPONDENT(S)	ASR Engineering & Projects Limited
UNDER SECTION	7 of IBC

Counsel for Petitioner(s):

Name of the Counsel(s)	Designation	E-mail & Telephone No.	Signature
Praveen Kumar Jain	Advocate	995160 9064 praveenkumar@vsnl.com	
L Ven Rameshwar Rao	Advocate	8885392579 venkateswara@vsnl.com	

Counsel for Respondent(s):

Name of the Counsel(s)	Designation	E-mail & Telephone No.	Signature
G. Bhupesh o/c. R. Raghunandan Rao	Advocate	99666 22805	

Heard Shri Praveen Kumar Jain and Shri L. Venkateswara Rao, Learned Counsels for the Petitioner and Shri G. Bhupesh, Learned Counsel on behalf of Shri Raghunandan Rao, Learned Senior Counsel for the Respondent.

The case is adjourned for serving the notice and also filing a reply. Accordingly, the case is listed for hearing. Shri G. Bhupesh, learned Counsel for the Respondent submits that the issue raised the Company petition is going to be settled with the Petitioner. Therefore, he requests further two weeks' time. The Learned Counsel for the Petitioner submit that he would seek instructions on submission of the proposal on behalf of the Petitioner. Post the case on 7.11.2017.



Member (T)



Member (J)